

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 26933-26934

IN

CRIMINAL APPEAL NOS. 272-273 OF 2003

JASTI BHANU SANKARA RAO & ORS.

..... APPELLANTS

VERSUS

STATE THROUGH SHO & ANR.

..... RESPONDENTS

O R D E R

Necessary modification/change, as prayed for in the Criminal Miscellaneous Petitions be made in the judgment dated 17th August, 2010.

The Criminal Miscellaneous Petitions are allowed.

JUDGMENT.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
FEBRUARY 17, 2011.